

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/13730/A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To, The District & Sessions Judge
West Karbi Anglong, Hamren.

Dated Guwahati, the 22nd December, 2022

Sub:- **Permission to avail LTC and HTC.**

Ref:- Your letter No. DJ/WKA/2022/Estt./1/127 dated 13.12.2022

Sir,

With reference to the above, as directed, the rules of granting LTC and HTC are hereby annexed with the letter for information to Shri Ajoy Kumar Basumatary, Chief Judicial Magistrate, West Karbi Anglong, Hamren.

Thanking you.

Yours faithfully

- Sd -

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/13731-13732/A, dated 22/12/2022
Copy to:-

1. Shri Ajoy Kumar Basumatary, Chief Judicial Magistrate, West Karbi Anglong, Hamren with reference to his letter dated 13.12.2022.
2. ✓ The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court.

[Signature]
21/12/2022

REGISTRAR (VIGILANCE)

DOMESTIC HELP ALLOWANCE:

Domestic Help Allowance shall be paid as below w.e.f. 1-1-2006.

III. It shall be paid @ Rs.2500/-p.m. for the retired Judicial Officers.

IV. The family pensioners shall also be entitled to Domestic Help Allowance @ Rs.1000/-p.m.

Subject to condition that the DDO's will ensure that the same is paid after obtaining a certificate every month from the pensioner/family pensioner mentioning the name of Domestic Help engaged and the period from which such Domestic Help has been engaged along with the confirmation from the individual Domestic Help engaged.

OTHERS ALLOWANCES & BENEFITS :-

(a) Special Pay, Reimbursement of Electricity & Water Charges, News Papers/ Magazine, Telephone facilities, Conveyance, Concurrent Charge Allowance and Transfer Grant :

The existing provision shall continue and Judicial Department will issue necessary Notifications in this regards.

(b) Sumptuary allowance -

Sumptuary Allowance will be admissible as below:-

- (i) Civil Judges (Jr. Division) -Rs.1500/-p.m
- (ii) Civil Judges (Sr. Division) - Rs.2100/-p.m
- (iii) District Judges (All level)-Rs.3100/ p.m.

(c) Medical Allowance & Medical facilities:

All Judicial officers of the State, shall be given the Medical Allowance @Rs.1000/-p.m. The retired Judicial Officers and the Family pensioners shall be paid Medical Allowance @Rs.1500/ p.m. and Rs.750/-p.m. respectively.

The existing provision of reimbursement of medical expenses to the serving and retired Judicial officer shall continue.

Judicial Department will issued necessary notification in this regard.

(d) Hill Area/Remote Area Allowance:-

Hills/ Remote area allowance shall be admissible @ Rs.1500/-per month to all Judicial officers posted in Hills/remote area.

(e) Robe Allowance:-

Robe allowance @ Rs.5000/- shall be admissible to the Judicial Officer once in every three years.

(f) L.T.C & H.T.C:-

✓ L.T.C. will be admissible on completion of two years of continuous service and after successful completion of the period of probation while the retaining in block period of 4 (four) years as eligible period.

✓ H.T.C. will continue to be availed by Judicial Officer once in 2 (two) years.

In case where a Judicial Officer is subjected to two or more transfers in the same cadre from one end of the State to other, for administrative reasons, he may be availed additional H.T.C. in addition to the H.T.C. for which he is eligible.

any place in India once in a block of four years which would otherwise be possible to him and members of his family, choose to avail of leave travel concession for self only to visit the hometown every year.

Counting of leave travel concession against particular blocks.-

Government servant and members of his family availing of leave travel concession may travel in different groups at different times during a block of two or four years, as the case may be. The concession so availed of will be counted against the block of two years or four years within which the outward journey commenced, even if the return journey was performed after the expiry of the block of two years or four years. This will apply to availing of leave travel concession carried forward in terms of Rule 10.

Carry over of leave travel concession.-

A Government servant who is unable to avail of the leave travel concession within a particular block of two years or four years may avail of the same within the first year of the next block of two years or four years. If a Government servant is entitled to leave travel concession to home town, he can carry forward the leave travel concession to any place in India for a block of four years only if he has carried forward the leave travel concession to home town in respect of the second block of two years within the block of four years.

Government of India's Decision

CCS (LTC) Rules, 1988-Extension of the grace period of Home Town LTC block years 2002-2003

It has been decided that the Government servants who were eligible for the home town leave travel concession for the block years 2002-2003 or leave travel concession to visit to any place in India for the block years 2002-2003 in lieu of home town block years 2002-2003 and who could not avail of the grace period up to 31.12.2004, may be allowed to avail this facility up to 30th June 2005. Relaxation of the CCS (LTC) Rules, 1988

Place to be visited by Government servant and members of his family under leave travel concession to any place in India.-

Government servant and each member of his family may visit different places of their choice during a block of four years. It shall not be necessary for members of the family of a Government servant to visit the same place as that visited by the Government servant himself at any time earlier during the same block.

Entitlement.- (1) For travel under the Scheme of Leave Travel Concession the entitlement shall be as under -

Journey by Air/Rail:

Grade	Entitlement
Rs. 18,400 and above.	Air Economy (Y) Class by National Carriers or AC First Class by train, at their opt on.
Rs. 16,400 and above, but less than Rs. 18,400	AC First Class.
Rs. 12,000 and above, but less than Rs. 16,400.	Second AC-2 tier Sleeper.